

**Shrimati Jayashri:** May I know whether the oil is exported in large quantities?

**Shri Karmarkar :** Not in large quantities in respect of seeds. Apart from groundnuts of handpicked varieties to a limited extent and sesame seeds and niger seeds, all other seeds of controlled varieties are being stopped from export. Regarding export of oil, the policy is settled from time to time taking into account all factors like internal need, internal production, etc. So, the policy varies from time to time.

#### LABOUR WAGES IN D.V.C.

**\*1217. Thakur Jugal Kishore Sinha:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that in Panchet Project of the D.V.C. the women are paid less than men for equal work; and

(b) if so, the justification for maintaining such disparity in wage levels?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) No. Sir.

(b) Does not arise.

**Shri N. B. Chowdhury:** May I know whether the disparity between the wages of men and women prevails only in the Panchet Hill Project of the D.V.C. or whether it prevails also in other projects?

**Mr. Speaker:** The hon. Minister said "No, Sir". The hon. Member is assuming that disparity exists there.

**Thakur Jugal Kishore Sinha:** May I know the wages given to the male worker and to the female worker separately?

**Shri Hathi:** As I said, there is no difference.

**Mr. Speaker:** Whatever is paid to the male is paid to the female. I am not going to allow him. If he wanted to show that there is discrimination between man and woman, there is no discrimination. He further goes into the question as to what is the wage that is given.

**Thakur Jugal Kishore Sinha:** If they give that figure, they will understand that there is discrimination.

**Mr. Speaker :** If the hon. Member has got proof that the statement is incorrect, he can bring it to the notice of the House.

**Shri Velayudhan :** May I know clearly from the Minister whether for the same work, men and women are paid equal amount? That is the question here. I was told that there was discrimination.

**Shri Hathi:** My information received from the D.V.C. is that there is no difference. The skilled people are paid about Rs. 120 per month, semi-skilled Rs. 75 and unskilled Rs. 60. It is so both for men and women. That is the information given by the D.V.C.

**Shrimati Renu Chakravarty:** As far as I know, there are two categories in which women work. One is clerical and the other is unskilled labourers who are working in the electricity and other projects. It is contractual labour. May I know if the contractors, when they make the bills, take equal wages for women but when they pay, they pay less to the women and more to the men?

**Shri Hathi:** My reply was so far as the departmental labour of the D.V.C. is concerned. So far as contractors are concerned, they come on Job works—that is, money to be paid on the total output of work—, and that depends upon the output that they are able to give.

#### BHILAI STEEL PROJECT

**\*1218. Shri Kamath :** Will the Minister of Iron and Steel be pleased to state:

(a) the number of persons who have been uprooted so far round about Bhilai as a consequence of the working of the Bhilai Steel Project;

(b) the arrangements for their compensation or rehabilitation;

(c) whether representations have been made about inadequate compensation paid, particularly with regard to land acquired; and

(d) if so, the action taken thereon?

**The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari):** (a) and (b). As at present proposed, 14,000 acres will be acquired for the plant and the township immediately. Of this about 3600 acres are not cultivated and 10,400 acres are cultivated. So far 3,500 acres of land have been taken possession of after the *kharij* crop was reaped.

The total area of land to be acquired covers 12 village sites and it is estimated that as a result of these acquisitions the property belonging to about 1200 families will be affected. So far there has been no acquisition of houses and therefore there has been no displacement of any family as such. Necessary funds have been placed at the disposal of the Madhya Pradesh Government for making advance payments to those whose lands are being acquired. It is also proposed to employ as many villagers as possible on the Project.

(c) and (d). Some representation has been made by local leaders on behalf of the villagers whose lands are to be acquired. While there has been no move against acquisition, attempts have been made to increase the rate of compensation. The Deputy Commissioner of Durg, whom they saw, has informed them that land acquisition proceedings would proceed in the regular way and that compensation would be calculated by the Land Acquisition Officers.

**Shri Kamath:** Is the Minister in a position to assure the House that all the men and women who have been uprooted in the Bhilai project area will be employed,—all those who are able-bodied,—on the Bhilai project?

**Shri T. T. Krishnamachari:** For one thing, I cannot precisely comprehend what the hon. Member means

by the word 'uprooted'. As I said, as far as possible, we had employed as many men and women as we are in a position to employ to work in the project area.

**Shri Jangde:** May I know whether it is a fact that the compensation paid to the farmers or landowners in different areas like the D.V.C. or Rourkela is much higher than the compensation paid to the farmers of this area?

**Shri T. T. Krishnamachari:** I do not know about the DVC. I think in regard to any comparison with the compensation that is paid in Rourkela, Bhilai comes off much better.

**Shri Kirolikar:** In some cases, possession of land along with standing crops was taken in October last. But no compensation has been paid yet. May I know why no compensation was paid?

**Shri T. T. Krishnamachari:** We have made funds available. The question may, therefore, be addressed to the Madhya Pradesh Government.

**Shri Punnoose:** May I know when the quantum of compensation is decided, it will be dependent not merely on the market price of the land in that area but that it would be sufficient for the particular person to purchase an equal area in a different place? May I know whether that consideration will be taken into account?

**Shri T. T. Krishnamachari:** Well, the Government of India do not lay down the law on this subject. The usual Land Acquisition Act proceedings and the enactment covering these proceedings are the methods of assessing the value of the land taken possession of and provision is made also for appeals. This procedure would be followed. I am not in a position to go into the economics of the matter.

**Shri Kamath:** The Minister said that he had received complaints and representations in regard to this matter of acquisition of land. Are those representations to the effect that the compensation paid for the land ac-

quired is in many cases a quarter or a third of the market price of the land?

**Shri T. T. Krishnamachari:** I have not received any complaints nor am I in a position to receive complaints. Complaints have been received by authorities who are on the spot. I do not propose to agree to the proposition made by the hon. Member that it is a quarter or a third. In fact, my own idea, by comparing the compensation that is paid in Rourkela, is that it seems to be reasonable. But this is a matter which has to be gone into by the proper authority and I am not in position to say anything either way about it.

#### INDIANS REPATRIATED FROM BURMA

**\*1219. Sardar Iqbal Singh:** Will the Prime Minister be pleased to state:

(a) the total number of Indians repatriated from Burma during 1955; and

(b) the main reasons and the facilities provided by Government for their repatriation?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) 45 Indians were repatriated from Burma during 1955.

(b) When an Indian national is stranded in Burma in a destitute condition owing to unemployment, old age or any other reason and is not in a position to bear the cost of his passage etc. for going back to India he is issued with a travel document (generally an Emergency Certificate) free of charge, passage is booked for him at Government cost with the local shipping company and some cash is given to him to meet the incidental expenses and cost of railway ticket, if necessary, to reach his place of residence from the nearest port of landing in India.

**Sardar Iqbal Singh:** May I know the reason for this repatriation from Burma?

**Mr. Speaker:** He has given the reasons.

2—75 L. S.

**Sardar Iqbal Singh:** May I know whether it is a fact that they were repatriated because they could not register and registration was beyond their control due to the lack of communications, travel facilities, etc. in Burma?

**Shri Anil K. Chanda:** Registration has nothing to do with destitution.

**Shri B. S. Murthy:** May I know whether there are any in these 45 persons who have been repatriated because the Burma Government wanted them to be repatriated?

**Shri Anil K. Chanda:** Obviously, I am not in a position to be in possession of details with regard to every one of these 45 cases. When our Embassy there is absolutely certain of the helplessness of a person and that he could not maintain himself, we repatriate him.

#### GOVERNMENT PROPERTY IN CANADA

**\*1220. Th. Lakshman Singh Chakrak:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 1104-B on the 27th April, 1955 and state:

(a) the total amount obtained by the sale of the house belonging to the Government of India at Russel Hill Road, Toronto, Canada; and

(b) whether there was any loss or gain in the transaction?

**The Minister of Commerce (Shri Karmarkar):** (a) The total sale proceeds of the Government of India property at 484, Russel Hill Road, Toronto amounted to \$ 39,638.26.

(b) The sale proceeds are short of the purchase price by about \$16,000. Taking into account the house rent allowance that would have been paid to the Trade Commissioner for hired accommodation and the rental actually earned by letting out the house after the closure of the Trade Commissioner's Office, Government has come out even on this deal after allowing for taxes, insurance, repairs etc. paid.